

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 303
IA-6227/2023
In
IB-761(ND)/2018

IN THE MATTER OF:

Ms. Sony Pictures Networks India Pvt. Ltd.

.....APPLICANT/PETITIONER

Vs

M/s. Ortel Communication Ltd

.....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 06.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Payal Kalra and Mr. Pranav.

For the RP : Mr. Vinod Chaurasia, Adv along with RP

Mr. Ranjan Chakraborti.

ORDER

IA-6227/2023:-

This application has been filed by the Erstwhile RP seeking a direction to renew the Performance Bank Guarantee bearing No. 007019IGPER0009 dated 12.09.2019.

Mr. Chaurasia, Learned Counsel appearing for the Mr. Ranjan Chakraborty, New Resolution Professional, who has replaced Mr. Srigopal Chaudhary, the Erstwhile Resolution Professional, has submitted that the Successful Resolution Applicant i.e., SREI Multiple Assets Investment Trust Vision India Fund has been taken over by National Asset Reconstruction Company Limited (NARCL) and therefore, he needs time to take instructions from the CoC with respect to the status of the Resolution Plan as well as the Performance Bank Guarantee. Three weeks time granted to enable the Present Resolution Professional to take instructions and file appropriate affidavit. He shall also take up the said issued with the CoC.

List the matter on **01.03.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**